

(2)

Central Administrative Tribunal, Principal Bench

Original Application No. 1796 of 2003
M.A.No.1525/2003

New Delhi, this the 21st day of July, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

1. Dr. Taj Mohammad
S/o Mr. Aas Mohammad,
R/o C-32,
Phase IV, Welcome Seelampur
Delhi-53
2. Dr. Noor Mohammad
S/o Mr. Allah Baksh,
C/o Super General Store,
Joshi Colony,
Mandawali, Fazalpur,
Delhi-92
3. Dr. Mustehasan,
S/o Mr. Noor Mohammad,
R/o 71-B, Pocket A-3
Mayur Vihar, Phase-III
Delhi-96
4. Dr. Baldev Singh
S/o Mr. Soran Singh
R/o J/47,
Prem Nagar,
Delhi-44
5. Dr. Aley Mustafa,
S/o Mr. Mohammad Hanif
C/o Mr. Islamuddin,
R/o A-97, Gali No. 2
Bhaghirathi Vihar 1st
Delhi-94
6. Dr. Abbas Ali Khan
S/o Mr. Babu Khan
R/o N-86, Sailing Club
Lane No. 2, Batla House,
Okhala, New Delhi-25

.... Applicants

(By Advocate: Ms. Rekha Palli)

Versus

1. The Government of N.C.T.
Delhi through Secretary,
(Health & Family Welfare)
Secretariat, I.P. Estate,
New Delhi
2. The Directorate of Indian System of
Medicines and Homeopathic
Delhi

3. Union Public Service Commission,
Through its Secretary,
Shahjahan Road, New Delhi **.... Respondents**

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

After consulting the applicant, learned counsel states that she may be allowed to withdraw the present application with permission to file any subsequent application, if the need arises.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

V.K.Majotra

(V.K. Majotra)
Member (A)

V.S. Ag

(V.S. Aggarwal)
Chairman

/dkm/